

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 103  
IB-286/ND/2020**

**IN THE MATTER OF:  
Rajnaikant Nanubhai Kapadi**

**...PETITIONER**

**Vs.**

**M/s. Samtex Desinz Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 21.01.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Sameer Srivastava, Adv.  
For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for operational-creditor. Counsel for the operational-creditor is directed to get/file fresh "Vakalatnama" in the matter as the "Vakalatnama" is dated as 10.01.2019 instead of as 10.01.2020. The counsel is also directed to file a short affidavit from his client in compliance to Section 9 (3) (c) of IB Code, 2016. Post the matter to 10.02.2020.

**2-2**

**(V.K. Subburaj)  
Member (T)**

**2-2**

**(P.S.N. Prasad)  
Member (J)**